

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**OA NO.4185/2017**

New Delhi this the 29<sup>th</sup> day of November, 2017

**Hon'ble Mr. K.N. Shrivastava, Member (A)**

Abhishek Kumar, aged about 20 years,  
Son of Late Sh. Manoj Kumar  
(Govt. Servant, working as Casual  
Worker with temporary status),  
R/o H.No.6/26, Village Jareda,  
Delhi Cantt., Delhi-110010.

...Applicant

(By Advocate: Mr. Bharat Bhushan Bhatia)

Versus

1. Ministry of Finance  
Through Secretary Custom & Excise  
Revenue Department  
128-A, North Block,  
New Delhi-110001.
2. Customs & Central Excise Commissionerate,  
Meerut-I.
3. Office of Deputy Commissioner,  
Central Excise Commissionerate,  
Division-III,  
Ghaziabad, UP. ...Respondents

(By Advocate: Shri Subhash Gosai)

**ORDER** (Oral)

It is noticed that respondent no.2 has not been correctly described in the Memo of Parties. Learned counsel for the applicant makes an oral request, seeking leave of the Tribunal to make the necessary corrections. Prayer is allowed. Corrections are carried out in the open court.

2. Heard.
3. Issue notice to the respondents. At this stage, Shri Subhash Gosai, learned counsel, accepts notice for the respondents.

4. The applicant's father, late Sh. Manoj Kumar, was working as casual worker with temporary status in the office of Deputy Commissioner, Central Excise Commissionerate, Division-III, Ghaziabad, UP. He died in harness on 06.01.2016. The applicant is seeking compassionate appointment. He has submitted a representation dated 17.01.2017 in this regard [Annexure A-1 (colly.)] to the Assistant Commissioner, Central Excise Division I/III, Ghaziabad. His grievance is that his request for compassionate appointment has not yet been considered by the respondents.

5. Learned counsel for the applicant submits that the applicant would be satisfied if a time bound direction is issued by this Hon'ble Tribunal to respondent no.2 to decide the representation of the applicant.

6. Having regard to the submissions made by the learned counsel for the applicant and without commenting on the merits of the case, this OA is disposed of with a direction to the respondent no.2 to decide the aforementioned representation of the applicant within a period of two months from the date of receipt of a copy of this order by passing a reasoned and speaking order. In case the applicant remains dissatisfied with the order to be passed, he shall have liberty to take appropriate remedial measures as available to him under law.

**(K.N. Shrivastava)**  
**Member (A)**

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